

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "H" MUMBAI**

**BEFORE SHRI OM PRAKASH KANT (ACCOUNTANT MEMBER)
AND
SHRI PAWAN SINGH (JUDICIAL MEMBER)**

**ITA No. 535/MUM/2020
Assessment Year: 2015-16**

M/s Iljin Electric Co. Ltd.,
Flat No.501, Wing B, Vasant
Marvel Clarion, Near
Magathane Telephone
Exchange, Borivali (East),
Mumbai-400066.
PAN NO. AABCI 5883 M
Appellant

Asst. CIT (International Taxation),
Circle-2(2)(1),
vs. Room No. 1722, 17th floor, Air
India Building, Nariman Point,
Mumbai-400021.

Respondent

Assessee by : Mr. Madhur Agrawal a/w
Mr. Ninad Patade
Revenue by : Mr. Pravin Salunkhe, Sr. DR

Date of Hearing : 30/03/2026
Date of pronouncement : 01/04/2026

ORDER

PER OM PRAKASH KANT, AM

This appeal by the assessee is directed against final assessment order dated 20.11.2019 passed by the Asstt. Commissioner of Income-tax (International Taxation)-2(2)(1), Mumbai [in short 'the Assessing Officer'] for assessment year 2015-16.



2. At the commencement of the proceedings, the learned Counsel for the Assessee moved an application by the assessee seeking leave to withdraw the captioned appeal. It is submitted that the assessee no longer intends to pursue the present litigation.

2.1 The said request, being duly signed by the assessee, is taken on record. In view thereof, and there being no objection from the Revenue, the appeal is permitted to be withdrawn and is accordingly dismissed as such.

3. In the result, the appeal filed by the assessee stands dismissed as withdrawn.

Order pronounced in the open Court on 01/04/2026.

**Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER**

**Sd/-
(OM PRAKASH KANT)
ACCOUNTANT MEMBER**

Mumbai;
Dated: 01/04/2026
Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,
(Assistant Registrar)
ITAT, Mumbai